

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-457(PB)/2017

In the matter of:

Vishal Suneja

v.

Affinity Beauty Salon Pvt. Ltd.

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 30.11.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

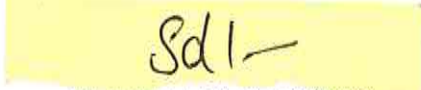
Respondent

Mr. K. Dutta, Adv..
Ms. Prachi Joshi, Adv.
Mr. Rahul Mukherjee, Adv.

ORDER

Learned counsel for the parties are present. The Id. Counsel for the corporate debtor represents that reply could not be filed. In the circumstances it is requested that some time may be granted. Grant of time is not opposed by the Id. Counsel appearing for the financial creditor. Taking into consideration let the matter be posted on 11.12.2017. Failing the filing of reply the proceedings will be conducted ex-parte.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS